

THE PUNJAB APPROPRIATION (NO.1 ) BILL, 2024

A  
BILL

to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2019-2020 and 2021-2022, in excess of the amounts authorized or granted for those services and for these years.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India as follows :-

*Short title.*

1. This Act may be called the Punjab Appropriation (No.1) Act, 2024.

*Issue of sums out of the Consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2019-2020 and 2021-2022.*

2. From and out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to II, appended to this Act, amounting in the aggregate to the sums of ₹ 468,20,86,289/- (Four hundred sixty eight crore twenty lac eighty six thousand two hundred and eighty nine rupees only), and ₹ 381,25,68,693/- (Three hundred eighty one crore twenty five lac sixty eight thousand six hundred and ninety three rupees only) shall, respectively, be deemed to have been authorized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2019-2020 and 2021-2022, in excess of the amounts authorized or granted for those services and for those years.

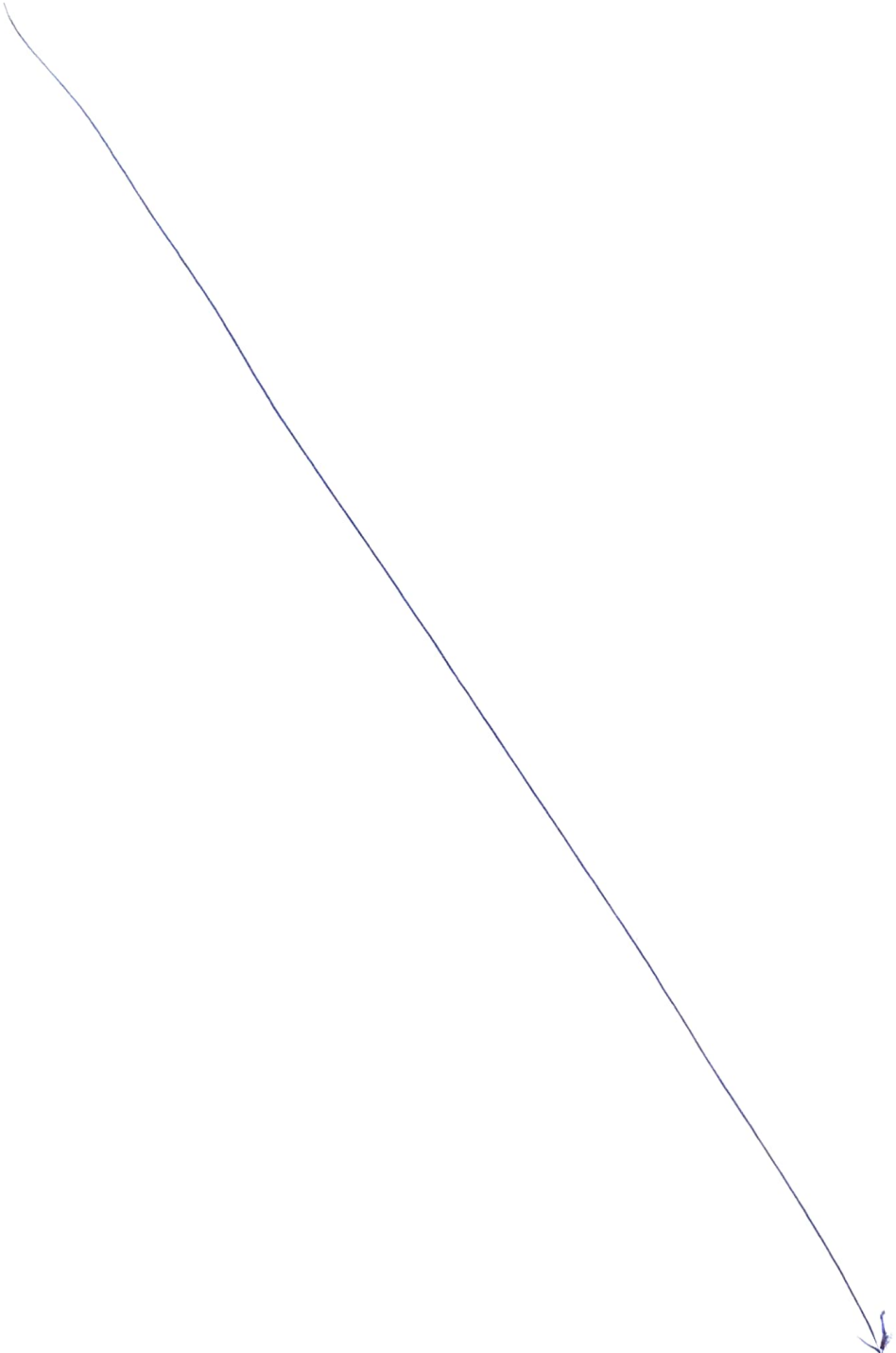
*Appropriation.*

3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to II in relation

to the financial years 2019-2020 and 2021-2022 respectively.

*Overriding effect of the Act.*

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.



**SCHEDULE-I**  
**Financial Year 2019-20**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
21	Public Works	Revenue	4378427944	0	4378427944
		Capital	0	0	0
37	Law and Justice	Revenue	0	41814310	41814310
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	261844035	0	261844035
		Capital	0	0	0
	<b>Total</b>	<b>Revenue</b>	<b>4640271979</b>	<b>41814310</b>	<b>4682086289</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
	<b>Grand Total</b>		<b>4640271979</b>	<b>41814310</b>	<b>4682086289</b>

**SCHEDULE-II**  
**Financial Year 2021-22**

Demand No.	Services and Purposes		Sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3 ₹	4 ₹	5 ₹
9	Food and Supplies	Revenue	0	0	0
		Capital	224299000	0	224299000
21	Public Works	Revenue	3586820728	0	3586820728
		Capital	0	0	0
37	Law and Justice	Revenue	0	1448965	1448965
		Capital	0	0	0
	<b>Total</b>	<b>Revenue</b>	<b>3586820728</b>	<b>1448965</b>	<b>3588269693</b>
		<b>Capital</b>	<b>224299000</b>	<b>0</b>	<b>224299000</b>
	<b>Grand Total</b>		<b>3811119728</b>	<b>1448965</b>	<b>3812568693</b>

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution read with relevant clauses of Article 205 of Constitution thereof, to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet the expenditure on account of Excess over Grants and Appropriation for the years 2019-20 and 2021-22.

HARPAL SINGH CHEEMA  
Minister for Finance, Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

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**CHANDIGARH:**  
**THE 5<sup>TH</sup> MARCH, 2024**

**RAM LOK KHATANA,**  
**SECRETARY.**

**N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 5<sup>TH</sup> March, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**